Suppl- List 1 Sr. No. 10

## HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Virtual Mode)

Bail App. No. 33/2017

Romesh Padha and others

...Applicant(s)

Through :- Mr. Rahul Pant, Advocate

v/s

State of J&K

...Non-applicant(s)

Through :- Mr. Raman Sharma, AAG

## HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE **Coram:** ORDER GH COUD

Learned counsel for the respondent in all fairness does not object to the submission of learned counsel for the applicants for making interim bail granted in favour of the applicants absolute which is in force for & KAS the last three years.

In view of the above the interim bail granted in favour of the applicants is made absolute.

The application is, accordingly, disposed of.

## (PUNEET GUPTA) JUDGE

Jammu 11.06.2020 Shammi

> Whether the order is speaking: Yes/No Whether the order is reportable: Yes/No